

B.A.No.
FIR No. 30/18
PS Kamla Market
State v. Gobinder Singh @ Deepak

09.06.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.


Sh. Hari Om, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is fresh application u/s 439 Cr.P.C. for grant of regular bail on behalf of accused-applicant Gobinder Singh @ Deepak in case FIR No.30/18.

Ld. Counsel for accused-applicant submits that this application for regular was filed in the month of April and that subsequently as per the guidelines of the HPC of Hon'ble High Court of Delhi, the accused-applicant has been released on interim bail of 90 days and that under such circumstances as the accused-applicant is out on interim bail at this stage, he is not pressing upon the regular bail application and shall avail of appropriate remedy after expiry of the period of interim bail, and that the present application may be dismissed as withdrawn. In view thereof, the application at hand is therefore dismissed as withdrawn.

Copy of order be forwarded to Ld.Counsel for accused-applicant through electronic mode.



(Neelofer Abida Perveen)
Special Judge-02, NDPS/
ASJ, (Central), THC / Delhi
09.06.2021

B.A.No.147/21
FIR No. 30/18
PS Kamla Market
State v. Gulshan

09.06.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.

Sh. Hari Om, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is fresh application u/s 439 Cr.P.C. for grant of regular bail on behalf of accused-applicant Gulshan in case FIR No.30/18.

Ld. Counsel for accused-applicant submits that this application for regular bail was filed in the month of April and that subsequently as per the guidelines of the HPC of Hon'ble High Court of Delhi, the accused-applicant has been released on interim bail of 90 days and that under such circumstances as the accused-applicant is out on interim bail at this stage, he is not pressing upon the regular bail application and shall avail of appropriate remedy after expiry of the period of interim bail, and that the present application may be dismissed as withdrawn. In view thereof, the application the application in hand is therefore dismissed as withdrawn.

Copy of order be forwarded to Ld.Counsel for accused-

applicant through electronic mode.

A handwritten signature in blue ink, reading "Neelofer", with a horizontal line underneath.

(Neelofer Abida Perveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC / Delhi
09.06.2021

B.A.No.128/21
FIR No. 56/20
PS Subzi Mandi
State v. Sujjan

09.06.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.

Sh. Mohit Batra, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application u/s 439 Cr.P.C. for grant of regular bail on behalf of accused-applicant Sujjan in case FIR No.56/20.

Arguments are heard in part.

On the query of the court that the allegations u/s 328 IPC are not against this accused-applicant, Ld. APP submitted that he is a co-conspirator and at the relevant time on the night of the robbery, the accused-applicant was present very much near the place of incident which has been ascertained by the location chart of mobile phone number, Sim of which was seized in the personal search of the accused-applicant upon his apprehension.

On the further query of the Court as to whether IO has obtained Customer Application Form in respect of the said mobile phone number and filed it with the chargesheet, Ld. APP submits that he requires instructions on this aspect from the IO.

Ld.APP also submitted that the accused-applicant is a

citizen of Nepal and has no permanent address in Delhi or NCR region and he was apprehended from Ghaziabad and he was living in one rented accommodation which had been taken on rent few days prior to the incident as the accused-applicant had come from Nepal only for this particular robbery, and accommodation was obtained for the purpose of robbery.

Again on query of the Court as to whether statement of the landlord has been obtained to ascertain on which date the premises were taken on rent, Ld. APP submits that he requires to go through the case file.

IO is directed to remain present on next date of hearing and to file detailed reply alongwith Customer Application Form in respect of mobile phone number that is sought to be connected with the accused-applicant and the statement of the landlord of the premises from which he is apprehended.

For further consideration, put up on **21.06.2021**.

Copy of order be forwarded to Ld.Counsel for accused-applicant through electronic mode.



(Neelofer Abida Perveen)
Special Judge-02, NDPS/
ASJ, (Central), THC / Delhi
09.06.2021

M.A.No. 68/21
FIR No.368/20
PS Timarpur
State v. Ravi Thakur & Ors.

09.06.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.

Sh. Sandeep Sharma, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application u/s 91 Cr.P.C for production of cell phone details on behalf of accused-applicant Harveer Giri in case FIR No.368/20.

Ld. APP submits that reply has been filed. Ld. Counsel for accused-applicant submits that he has received copy of the reply.

Arguments are addressed. Ld. Counsel for accused-applicant submitted that besides the other record as is mentioned in the application, the accused-applicant in his defense requires CDR details of the members of the raiding team and the ACP concerned as it is the case of the prosecution that members of the raiding team has called ACP from the spot on which the ACP had arrived at the spot.

Ld. APP submits that in order to assist on this aspect that whether ACP was called by one of the raiding team members

telephonically, he requires to go through the case file and to obtain further instructions.

In view thereof, for consideration, put up on **23.06.2021**.

Copy of order be forwarded to Ld.Counsel for accused-applicant through electronic mode.



(Neelofer Abida Perveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC / Delhi
09.06.2021

M.A.No. 69/21
FIR No.368/20
PS Timarpur
State v. Ravi Thakur & Ors.

09.06.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.

Sh. Sandeep Sharma, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application u/s 91 Cr.P.C seeking directions for Incharge, CCTNS for supply of freezing date of CDR on behalf of accused-applicant Harveer Giri in case FIR No.368/20.

Reply is filed.

Ld. APP submits that copy of CCTNS record has been received.

For orders, put up on **11.06.2021**.

Copy of order be forwarded to Ld.Counsel for accused-applicant through electronic mode.



(Neelofer Abida Perveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC / Delhi
09.06.2021

B.A.No.
FIR No.243/17
PS Nabi Karim
State v. Pawan @ Anand @ Nikhil

09.06.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.

Sh. Kaushlender Singh, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is third application u/s 439 Cr.P.C. for grant of regular bail on behalf of accused-applicant Pawan @ Anand @ Nikhil in case FIR No.243/17.

For clarifications, put up on **10.06.2021**.

Copy of order be forwarded to Ld.Counsel for accused-applicant through electronic mode.



(Neelofer Abida Perveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC / Delhi
09.06.2021

FIR No.368/20
PS Timarpur
State v. Md.Haider

09.06.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through
videoconferencing.

Sh. Fazil Khan, Counsel for accused-applicant through
videoconferencing.

Hearing is conducted through videoconferencing.

Verification report is awaited.

For report, put up on **10.06.2021**.

Copy of order be forwarded to Ld.Counsel for accused-
applicant through electronic mode.



(Neelofer Abida Perveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC / Delhi
09.06.2021

FIR No.91/18
PS Kotwali
State v. Kasim

09.06.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.

None for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application u/s 439 Cr.P.C. for grant of interim bail on behalf of accused-applicant Kasim in case FIR No.91/18.

None has joined the Webex hearing on behalf of the accused-applicant. It emerges that none had joined the Webex hearing on behalf of the accused-applicant even on the last date of hearing. Interim bail of 90 days is being sought by accused Kasim as per the HPC guidelines dated 4.5.2021. It emerges that case pertains to commission of offence u/s 342, 392, 397 r.w. Section 34 IPC and the provisions of the Arms Act. No other criminal case is reported against the accused-applicant. As per the Nominal Roll received from the Jail Superintendent concerned, the accused-applicant is in custody in connection with the present case for 3 years 2 months and 4 days till 8.6.2021 however his overall conduct is reported to be unsatisfactory. Punishment as per Jail Manual has been imposed upon him on 28.9.2019 and 09.12.2019.

Ld.APP submits that infact the case pertains to commission of offence u/s 395 IPC and therefore, the accused-applicant is not entitled to the benefit guidelines.

As None has joined the Webex hearing on behalf of the accused-applicant, in the interest of justice, For consideration, put up on **24.06.2021**.

Copy of order be forwarded to Ld.Counsel for accused-applicant through electronic mode.



(Neelofer Abida Perveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC / Delhi
09.06.2021

FIR No.128/11
PS Lahori Gate
State v. Ajay Kumar Tomar

09.06.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.

Sh. Mukesh Kalia, Counsel for complainant through videoconferencing.

Sh. Amjad Khan, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application u/s 439 Cr.P.C. for grant of interim bail on behalf of accused-applicant Ajay Kumar Tomar in case FIR No.128/11.

Ld. Counsel for accused-applicant submits that bail application is filed on behalf of the accused-applicant raising two grounds, one is in accordance with the guidelines of HPC dated 11.05.2021 and second is the medical health condition of the accused-applicant in custody.

The report of the Jail Superintendent is received in respect of the medical health condition of the accused-applicant. Copy is supplied.

Ld. APP submits that case of the accused-applicant is not covered under the guidelines as the accused-applicant besides

the present case is involved in three other criminal cases and that out of which he is convicted in two such criminal cases and including the present case FIR two more cases are pending against him.

In the course of arguments, Ld. APP submitted that the accused-applicant on earlier occasion had filed an application seeking benefit of the guidelines of the HPC and his bail application was dismissed on 03.06.2021. Ld. Counsel for accused-applicant submits that the said order is not annexed as the same was not readily available with him. Said order be filed on record.

In the course of arguments, Ld. Counsel for complainant, who has joined the Webex hearing submitted that infact the interim bail application of the accused-applicant under the guidelines was also dismissed by Hon'ble the Delhi High Court.

Ld. Counsel for the accused-applicant has taken strong exception to the joining of the Ld. Counsel for the Complainant alleging that it amounts to double burden on the accused if the complainant is also joined in the hearing.

As the applicant has suppressed such material facts as the dismsissal of the application invoking the benefit of the guidelines earlier by the H'ble High Court aas also the Court of Sessions, the Ld. Counsle for the complainant is permitted to address and assist the Court.

The accused-applicant shall place on record the orders

passed in the previous applications seeking the benefit of the guidelines of the High Powered Committee before the next date of hearing.

For consideration, put up on **18.06.2021**.

Copy of order be forwarded to Ld.Counsel for accused-applicant through electronic mode.



(Neelofer Abida Perveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC / Delhi
09.06.2021

FIR No.605/17
PS NDRS
State v. Sarvan @ Sanju

09.06.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.

Sh. Omkar Sharma, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application u/s 439 Cr.P.C. for grant of interim bail on behalf of accused-applicant Sarvan @ Sanju in case FIR No.605/17.

Ld. Counsel for accused-applicant submits that the case of the accused-applicant is covered as per HPC guidelines dated 11.05.2021 as the accused-applicant is in custody since 27.06.2017 in connection with the present case FIR which pertains to commission of offence u/s 302 IPC.

Ld. APP submits that the reply is filed. As per report of the IO, one more case is registered against the accused-applicant u/s 302 IPC.

Ld. Counsel for accused-applicant submits that as per guidelines dated 11.05.2021 the benefit of the guidelines can only be denied if the accused-applicant was involved in three other criminal cases. Ld. Counsel for accused-applicant submits that he

is not aware if the accused-applicant had availed of the benefit under the guidelines dated 18.05.2020 of the HPC earlier in the year 2020.

Let custody certificate along with conduct report be called for from the Jail Superintendent concerned.

For report and consideration, put up on **19.06.2021**.

Copy of order be forwarded to Ld.Counsel for accused-applicant through electronic mode.



(Neelofer Abida Perveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC / Delhi
09.06.2021

FIR No.43/18
PS Sadar Bazar
State v. Sakir Ali

09.06.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.

Sh.Krishna Mohan, LAC for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application u/s 439 Cr.P.C. for grant of interim bail on behalf of accused-applicant Sakir Ali in case FIR No.43/18.

Arguments heard. For orders, put up on **10.06.2021**.

Copy of order be forwarded to Ld.Counsel for accused-applicant through electronic mode.



(Neelofer Abida Perveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC / Delhi
09.06.2021

FIR No.327/19
PS Crime Branch
State v. Mohar Singh

09.06.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.

Sh. Raneev Dahiya, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application u/s 439 Cr.P.C. for grant of interim bail on behalf of accused-applicant Mohar Singh in case FIR No.327/19.

In the course of arguments, Ld.APP has brought to the notice of the Court that one another application for the same relief on behalf of the accused-applicant came up for hearing on 5.6.2021 and was heard in part and was thereafter adjourned to 17.06.2021.

In view thereof, put up this application on **17.06.2021** for consideration.

Copy of order be forwarded to Ld.Counsel for accused-applicant through electronic mode.


(Neelofer Abida Perveen)

SpecialJudge-02, NDPS/
ASJ, (Central), THC / Delhi
09.06.2021

FIR No.43/18
PS Sadar Bazar
State v. Ravi Kohli & Ors.

09.06.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.

Sh.Chandra Gupta Maurya, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

Put up with connected matter on **10.06.2021**.

Copy of order be forwarded to Ld.Counsel for accused-applicant through electronic mode.



(Neelofer Abida Perveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC / Delhi

09.06.2021

FIR No.152/2021
PS Gulabi Bagh
State v. Mohd. Arif & another
U/s 20/29 NDPS Act

09.06.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing.

Accused Mohd. Arif is produced from JC through videoconferencing.

Sh. Yatinder Kumar, Remand Advocate through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application moved by the IO seeking 14 days JC remand of the accused Mohd.Arif in case FIR No. 152/2021.

Accused Mohd. Arif on 07.06.2021, alongwith co-accused Mohd. Kadir in pursuance to a secret information is apprehended and 10 kgs of Ganja is alleged to have been recovered from him kept in a plastic bag, in the presence of gazette officer and 22.5 kgs of Ganja is alleged to have been recovered from the co-accused from the same spot. Accused is alleged to be active member of an interstate drug trafficking syndicate with the co-accused. The co-accused has disclosed about the source of the recovered contraband.

Investigation is at its initial stage, source is yet to be

traced. In view thereof, accused Mohd.Arif is remanded to JC for 14 days to be produced on **23.06.2021**.

Copy of order be forwarded to Ld. Counsel for accused-applicant through electronic mode.



(Neelofer Abida Perveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC / Delhi
09.06.2021

FIR No.152/21
PS Gulabi Bagh
State v. Kadir
U/s 20, 29 NDPS Act
09.06.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through videoconferencing. ASI Yashpal Singh / IO through videoconferencing.

Accused Kadir is produced from JC through videoconferencing.

Sh. Yatinder Kumar, Remand Advocate through videoconferencing.


Hearing is conducted through videoconferencing.

This is an application for grant of 12 days Police Custody Remand of accused Kadir in case FIR No.152/21.

Let copy of the same be forwarded to the Ld. Remand Advocate. Ld. LAC seeks time to argue on the application.

In view thereof, for consideration, put up on 14.6.2021. Accused Kadir taking into consideration that it is alleged against him that on 7.6.2021, acting on a secret information a raiding party apprehended him with the co-accused and recovered 22.5 kgs of Ganja from his conscious possession, is remanded to JC till then. Accused be produced on **14.06.2021** through videoconferencing.

Copy of order be forwarded to Ld.Counsel Remand Advocate through electronic mode.



(Neelofer Abida Perveen)
Special Judge-02, NDPS/
ASJ, (Central), THC / Delhi
09.06.2021

FIR No.32/19
PS Prasad Nagar
State v. Yogesh @ Babu
U/s 302 IPC
09.06.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through
videoconferencing.

Sh. A.A.Qureshi, Counsel for accused-applicant through
videoconferencing.

Hearing is conducted through videoconferencing.

Bail bonds are furnished in terms of bail order dated
04.06.2021.

IO/SHO to verify the documents, mobile phone numbers
addresses, FDR of the surety and soundness of the surety.

For report, put up on **10.06.2021**.

Copy of order be forwarded to Ld.Counsel for accused-
applicant through electronic mode.



(Neelofer Abida Perveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC / Delhi
09.06.2021